

1,000 MW, namely Simhadri Thermal Power Station and 10% Home State share in the capacity of Ramagundam Stage-I and II (2,600 MW), (ii) Tamil Nadu having Neyveli-I (600 MW) as a dedicated station and also 10% Home State share in Madras Atomic Power Station (440 MW) and Neyveli-I Expansion (420 MW) and Neyveli-II Stage-I and II (1,470 MW), (iii) Karnataka having 10% Home State share in Kaiga Atomic Power Station (660 MW).

The allocation of power from Central Generating Stations to the beneficiary States/UTs is made in two parts, firm and unallocated. The firm allocation to the beneficiaries generally remains unchanged, unless power is surrendered by any beneficiary or the beneficiary is not able to clear the requisite dues to the concerned Central Power Sector Undertakings. The unallocated power in Central Generating Stations available at the disposal of the Government is provided on a dynamic basis to meet the seasonal and emergent needs of States/UTs keeping in view the emergent or seasonal nature of the request, the relative power supply position, utilization of existing generation resources, performance and payment capacity

Monitoring committee to check delay in projects

†3328. SHRI RAM JETHMALANI:
SHRI RAVI SHANKAR PRASAD:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether it is a fact that Government has constituted a new monitoring committee to avoid delay in construction of projects under construction;
- (b) if so, the details thereof and who are the persons included in this committee; and
- (c) whether Government would consider to put in place an accountable working system to avoid the said delay?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) and (b) The Ministry of Statistics and Programme Implementation has no Monitoring Committee nor has it constituted any fresh Monitoring Committee to avoid delay in construction of projects under implementation.

(c) The mechanism of Standing Committees in the concerned Administrative Ministries to fix responsibility for time and cost overruns in the on-going delayed central sector projects is already in existence.

Central projects underway

†3329. SHRI SHIVANAND TIWARI:
SHRI RAJ MOHINDER SINGH MAJITHA:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

†Original notice of the question was received in Hindi.

(a) whether the projects run by the Central Government in the country were underway in June, 2009;

(b) if so, the number thereof; and

(c) the number of projects, out of those whose completion period was extended because of delay in their construction?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) to (c) As on 1st May, 2009, 920 central sector projects costing Rs. 20 crore and above at an estimated cost of Rs. 578622.10 crore are under implementation and are on the monitor of the Ministry of Statistics and Programme Implementation. Of these, 389 projects with estimated cost of Rs. 321618.72 crore in different infrastructure sectors reported delays with respect to their latest approved Date of Commissioning.

Education for tribal students

3330. SHRIMATI HEMA MALINI : Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government is aware that tribal students are a discriminated lot in schools which affects their education;

(b) whether Government is also aware that they are after used as servants;

(c) if so, the details of the schools, State-wise, where tribal students are discriminated against;

(d) whether Government is considering to take necessary steps so that tribal students can get education like other students and the details of action is taken against the teachers who use them as servants; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHARBHAI CHAUDHARY) (a) and (b) No such complaint has been received in the Ministry of Tribal Affairs.

(c) to (e) Do not arise.

Scheduled Tribe facilities for tribal Muslims

3331. DR. EJAZ ALI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether there is any religious binding in availing the facilities of Scheduled Tribes;

(b) whether tribal Muslims are availing the facilities of Scheduled Tribes throughout the country;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?